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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

O.A.NO.43/95

Date of order : 2.8.2000

Khem Singh S/o Shri Govind Singh aged about 34 years, R/o Village Batena Post Bhenrra Tehsil Pokhran Dist. Jaisalmer, at present employed on the post of Driver under T.D.E. Barmer.

.....Applicant.

VERSUS

1. The Union of India through the Secretary to the Government of India (Department of Telecommunication), Sanchar Bhawan, New Delhi.
2. The Telecom District Manager, Indian Telecom Department, Jodhpur.
3. The District Telecom Engineer, Indian Telecom Department, Barmer.

.....Respondents.

CORAM :

HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN
HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

.....
Mr.J.K. Kaushik, Counsel for the applicant.

Mr.Vineet Mathur, Counsel for the respondents.

.....
PER HON'BLE MR.JUSTICE B.S.RAIKOTE, VICE CHAIRMAN :

The short grievance of the applicant is that he has been working since 1987 as a Driver, on casual basis and vide Notification dated 8.12.94, Annex.A/2, applications were called for appointment to the post of Driver but that Notification requires modification with a direction to the respondents to regularise the services of the applicant w.e.f. the year 1986. Now, it has been brought to our



notice that the Notification Annex.A/2 dated 8.12.94, of which the applicant is seeking modification, has already been withdrawn and a has been issued subsequent Notification dated 11.2.2000 (copy taken on record in O.A.No.42/95 decided on 2.8.2000). However, the complaint of the applicant is that many a times in the past the respondents have issued such notification and thereafter withdrawn the same. The applicant is being deprived of the regularisation on the post of Driver. We find that vide Notification dated 11.2.2000, produced today, the applications have been called for, by the respondents and it is now open for the applicant to to file an application for appointment as Driver. However, we hope that the Notification dated 11.2.2000 would not be withdrawn this time.

Having regard to the above circumstances, the present application, as on today, does not survive. Accordingly, we pass the order as under :-

The Application is dismissed as having become infructuous. However, we hope that the applicant who is working since 1987 as Driver on casual basis, would be considered this time as per rules.

3. No order as to costs.

Gopal Singh
(GOPAL SINGH)

Adm. Member

B.S.RAIKOTE
(B.S.RAIKOTE)
Vice Chairman

jrm

R/COPY
Mr.
10/18

R/COPY

on 16/18
~~15/18~~
As

Part II and III destroyed
in my presence on 16/18
under the supervision of
section officer () as per
order dated 10/11/2026

Section officer (Record) 